

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 421

New IA/2334/ND/2024 IA/2139/ND/2024 IA/2101/ND/2024  
IA/2037/ND/2024 IA/1886/ND/2024 IA/1490/ND/2024  
IA/1701/ND/2024 IA/745/ND/2024 IA/6483/ND/2023  
IA/6749/ND/2023 IA/6366/ND/2023 IA/6055/ND/2023  
IA/5918/ND/2023 IA/5922/ND/2023 IA/5028/ND/2023  
IA/5129/ND/2023 IA/5131/ND/2023 IA/4865/ND/2023  
IA/2774/2023 IA/2776/2023 IA/1642/2023 IA/4657/2022  
IA/1192/ND/2023 IA/3994/ND/2023 IA/3421/ND/2023 in  
IB/204/ND/2021

**IN THE MATTER OF:**

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

**Under Section 7 of IBC,2016**

**Order delivered on 10.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Ravish Verma in IA/1701/24, CA. Rajiv Bhatnagar, Adv. pratiksha Bansal in IA - 2139/ND/2024, Adv. Nikhil Mehndiratta, Adv. Nidhisha Chowksi, in I.A. 3421/2023, Adv. Anushree Kulkarni in IA/745/2024 Adv. Sougat Sinha, Adv. R Gayathri Manasa, Adv. Navneet Kumar, Adv. Akansha Chugh and Adv. Divyanshu Kumar for the Applicant in IA/2037/ND/2024 Adv. Mohit Kishore, Adv. Shikha Mohini for RP of Drastee Realcon Private Limited in IA/1490/ND/2024
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**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **07.06.2024**.

-SD-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**